

**5449**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 521 OF 2022**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**...APPLICANT**

**VERSUS**

**STATE OF U.P & OTHERS**

**...RESPONDENTS**

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**NDOH: 21.02.2024**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PG. NO.</b>
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**RESPONDENT NO. 49**

THROUGH

**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar  
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI – 110029.

Ph. 9313119255 |deeksha.kakar@scladi.com

New Delhi

Dated:17.02.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

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VERSUS

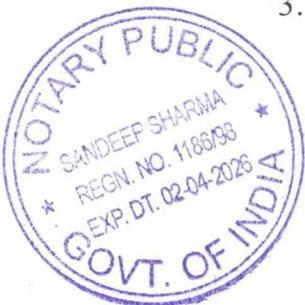
STATE OF U.P & OTHERS

...RESPONDENTS

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.49, TO THE REPORT DATED  
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG  
WITH REPORT OF COMPLAINEE.**

I, Mr. Sanjay Tiwari, Authorized Signatory/Partner for M/s Uma Stone Works, Sonpur, Bhagwat, Chunar, Mirzapur aged about 50 years, do hereby solemnly affirm and declare as under:

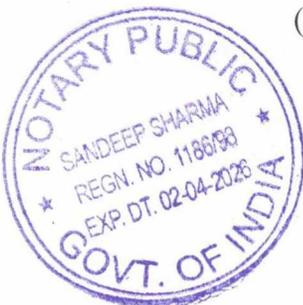
1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.49 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17<sup>th</sup> October, 2023, passed by this Hon'ble Tribunal in the above Application.
3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in



respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 03.02.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as **Annexure "A-1"**.

4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry at the Stone Project at Arazi No. 140, 57Ka Village Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District –Mirzapur.
6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint Committee along with status of compliance in respect thereof:

- (i) Under S.no. 6.6 (d), it has been observed that,  
*"A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not*



*installed at grits transfer points of conveyor. Water sprinklers has installed at barricading in north direction.”*

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust.

- (ii) Under S.no. 6.6 (e), it has been observed that, *“Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit.”*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining



a proper log book for electric and water consumption record, which is available at the site.

- (iii) Under S.no. 6.6 (f), it has been observed that, *“Barricading of metal sheet or bricks have not established as wind-breaking wall around the whole periphery of the stone crusher. The barricading has established approximate 12 feet in north direction.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the Respondent industry has maintained a 12 feet high metal sheet barricading/ boundary wall. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.

- (iv) Under S.no. 6.6 (g)-(h) it has been observed that, *“No plantation has found in industry premises. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the “Protocol for Development of Green Belts” notified vide Board Office order No.H16405/220/2018/02.”*

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation.



The Compliance of the condition of maintaining the green belt in terms of the “Protocol for Development of Green Belts” has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (v) Under S.no. 6.6 (i), it has been observed that, *“Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers



damage from time to time, which requires maintenance on regular basis.

- (vi) Under S.no. 6.6 (j), it has been observed that, *“Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry.”*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has not been in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.

- (vii) Under S.no. 6.6 (k), it has been observed that, *“As per Regional Office, UPPCB, Sonbhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.01.2021 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 18.01.2024. The last compliance report was submitted on 18.08.2023. The copy of the most recent Compliance Report dated 18.01.2024 is annexed hereto as Annexure “A-2”.



- 7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

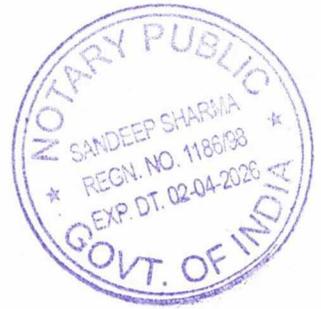
*Sujay Kumar*  
**DEPONENT**

**VERIFICATION**

Verified on this the 17 FEB 2024 day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

*Sujay Kumar*  
**DEPONENT**

*Rohay*  
 IDENTIFIED BY



**ATTESTED**  
 NOTARY PUBLIC  
 DELHI (INDIA)

17 FEB 2024



संदर्भ संख्या

Ref. No. HOS/670/C-2/NO. 67/SCN/24  
सेवा में

दिनांक

Date 22/12/24

पंजीकृत

M/S UMA STONE WORKS,  
ARAZI NO 140.57 ka, SONPUR, BHAGWAT, AHRAURA, CHUNAR,  
MIRZAPUR.

यह कि उद्योग M/S UMA STONE WORKS, ARAZI NO 140.57 ka, SONPUR, BHAGWAT, AHRAURA, CHUNAR, MIRZAPUR. जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायीं गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S UMA STONE WORKS, ARAZI NO 140.57 ka, SONPUR, BHAGWAT, AHRAURA, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रूपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

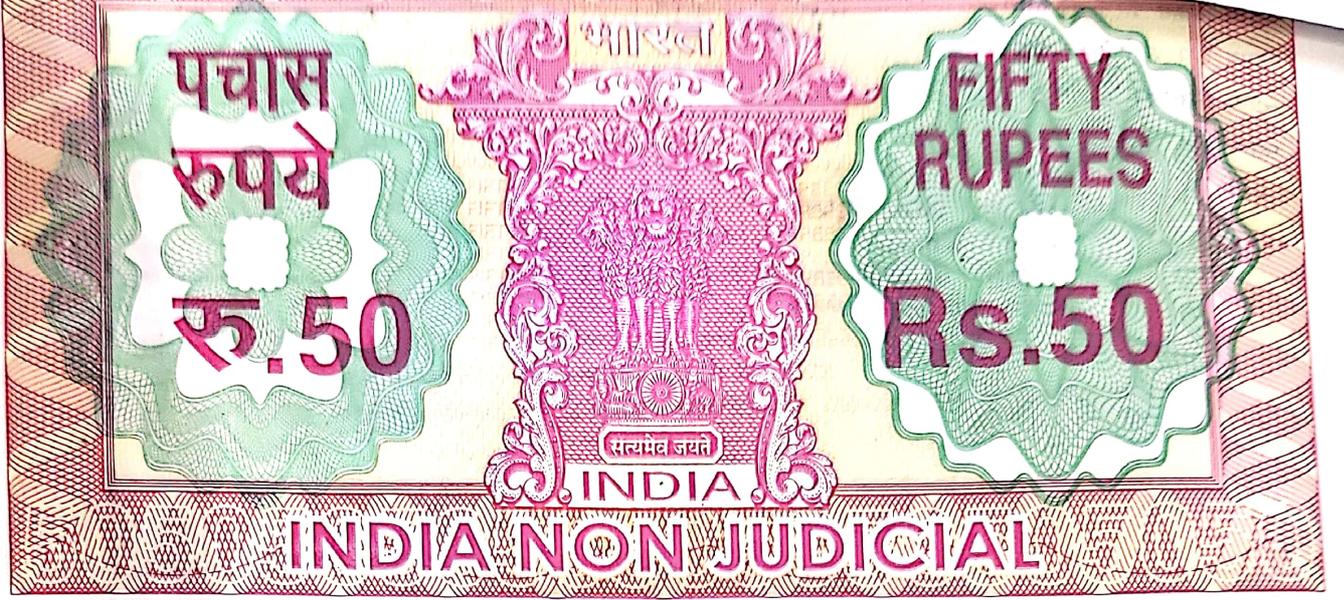
प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com Stone closure order



उत्तर प्रदेश UTTAR PRADESH

CP 486356

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनमद्र ।

मैं संजय तिवारी पुत्र स्व० रमाशंकर तिवारी, निवासी वार्ड नं० बढौली, राबर्टसगंज, जनपद-सोनमद्र (उ०प्र०) का मूल निवासी हूँ। मेसर्स उमा स्टोन वर्क्स, आराजी नं० 140, 57क ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद-मीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच5678/सी-2/एन०जी०टी०-67/एस.सी.एन./24 दिनांक-12.01.2024 द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमरा:.....2/.....पर

*Sijar du*

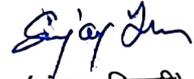
(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 17 तक पर दी गयी सूचनाये पूर होशोंहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-03.02.2024

ह० शपथग्राही



(संजय तिवारी)

मे० उमा स्टोन वर्क्स,  
मीरजापुर

**UMA STONE WORKS**

ARAZI NO 140

SONPUR, CHUNAR, MIRZAPUR ( U.P )

DATE.....

सेवा में,

क्षेत्रीय अधिकारी महोदय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र।

विषय: मे० उमा स्टोन वर्क्स, आराजी नं० 140 एवं 57 क, ग्राम-सोनपुर, भगवत, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच5678/सी-2/एन०जी०टी०-67/एस.सी.एन./24 दिनांक-12.01.2024 को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच5678/सी-2/एन०जी०टी०-67/एस.सी.एन./24 दिनांक-12.01.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-28.12.2023 से दिनांक-30.12.2023 के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्प्रिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निक्षेप करने की कृपा करें।

भवदीय

संलग्नक-उपरोक्तानुसार।

(संजय तिवारी)  
मे० उमा स्टोन वर्क्स,  
मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 निक्षेप करने की कृपा करें।

(संजय तिवारी)



 **GPS Map Camera**

Ahraura, Uttar Pradesh, India  
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050947°  
Long 83.00344°  
31/01/24 04:15 PM GMT +05:30





uma plant

 **GPS Map Camera**

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Long 83.003766°  
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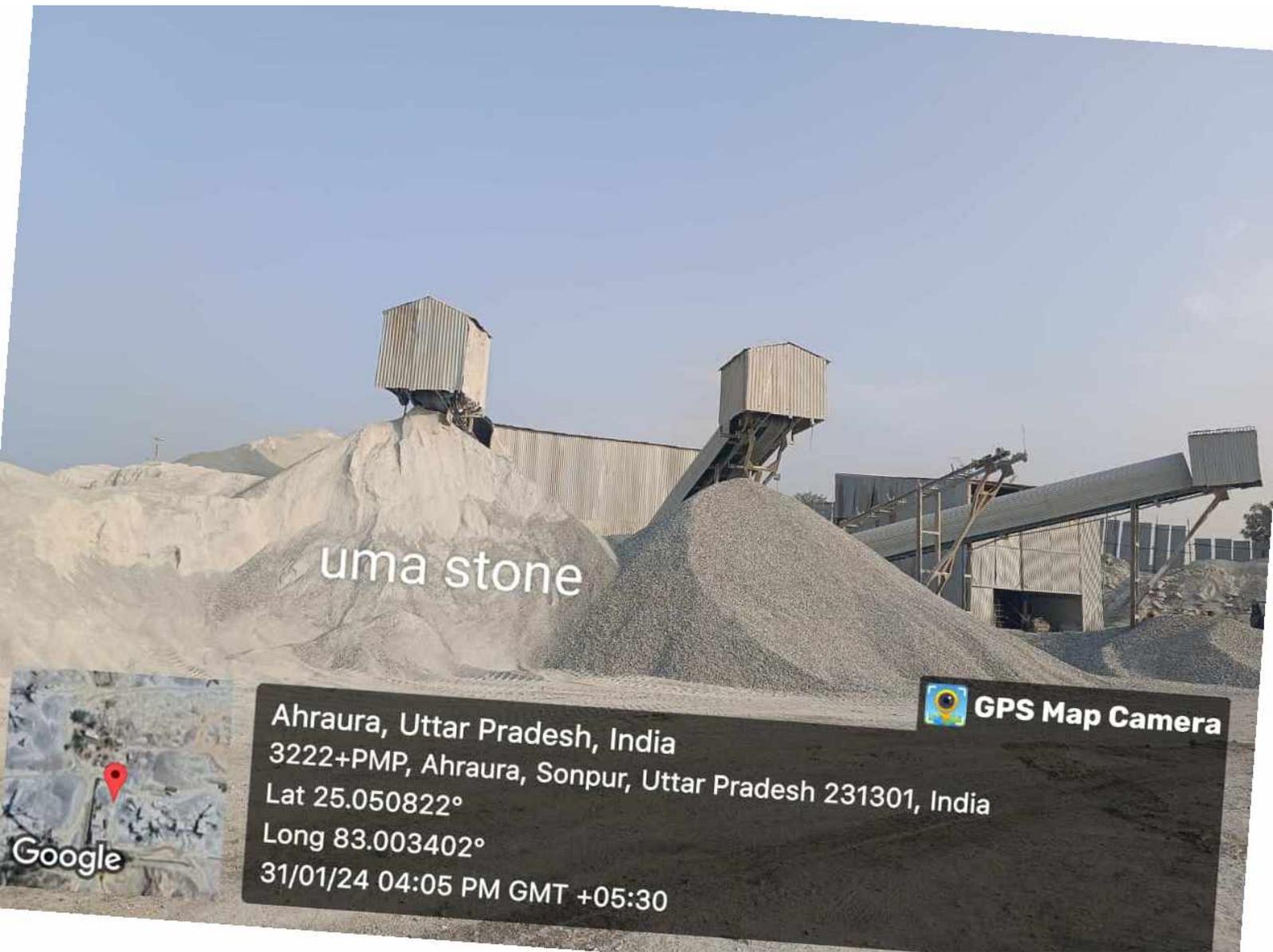


uma stone praimari

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Long 83.001725°  
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uma stone

 **GPS Map Camera**

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3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
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Long 83.003402°  
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uma stone secendri



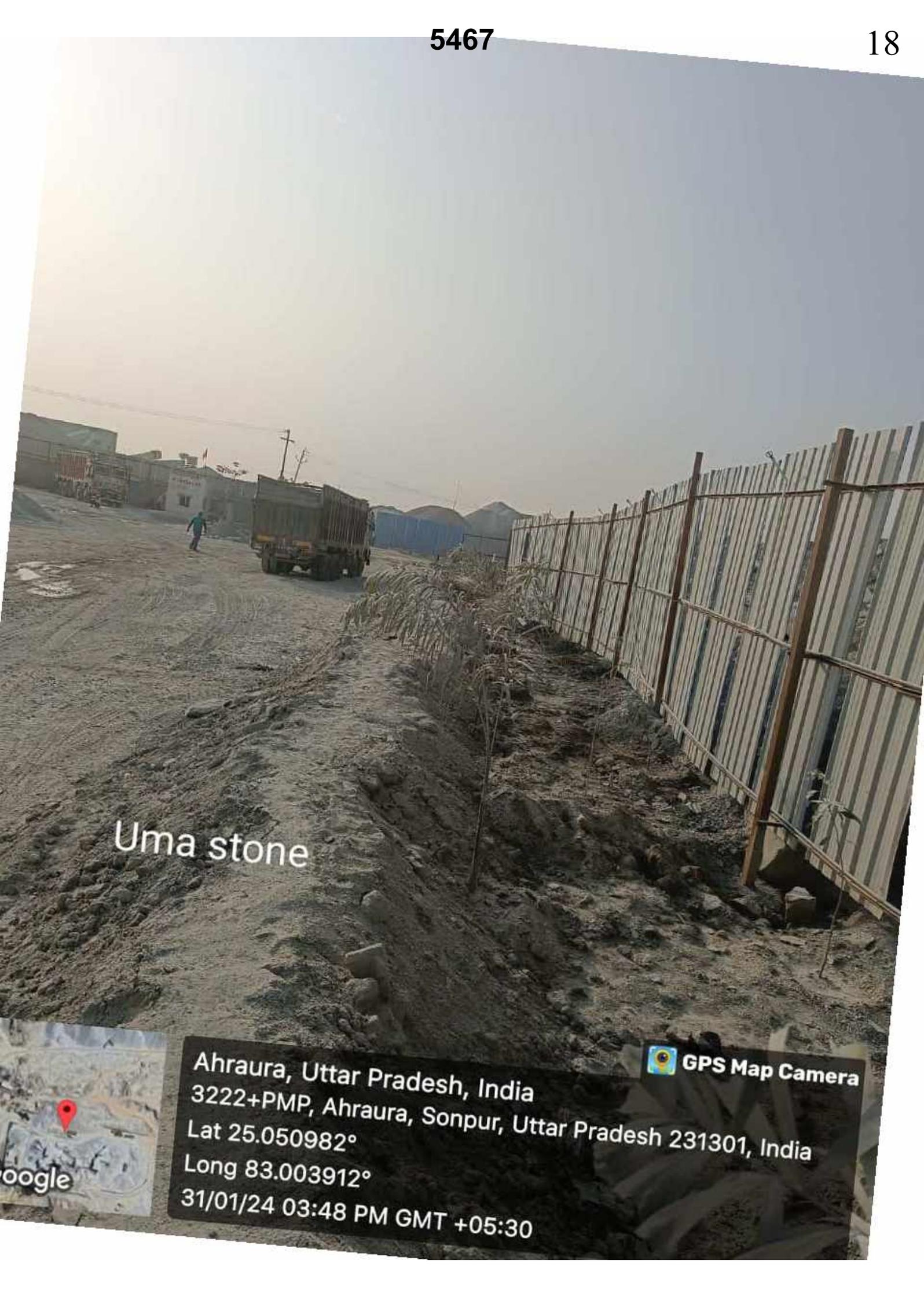
GPS Map Camera



Sonpur, Uttar Pradesh, India  
22X2+P9, Sonpur, Uttar Pradesh 231301, India  
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Long 83.001739°  
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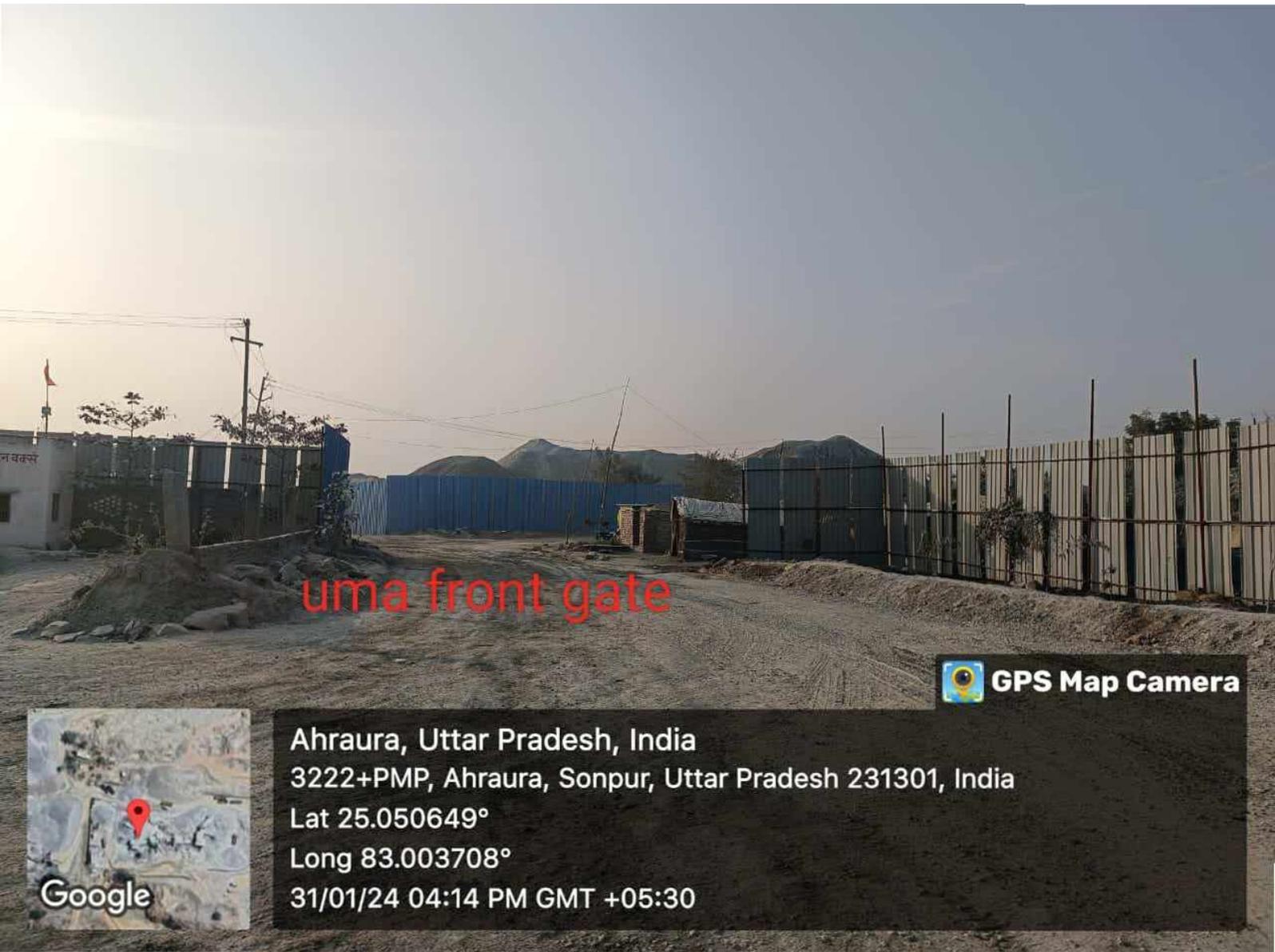




Uma stone



 **GPS Map Camera**  
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3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050982°  
Long 83.003912°  
31/01/24 03:48 PM GMT +05:30



uma front gate

 **GPS Map Camera**

Ahaura, Uttar Pradesh, India  
3222+PMP, Ahaura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050649°  
Long 83.003708°  
31/01/24 04:14 PM GMT +05:30





Uma stone energy metre

 **GPS Map Camera**



Google

Sonpur, Uttar Pradesh, भारत  
 2XXR+848, MDR169E, Sonpur, Bhagauti Dei, Uttar Pradesh 231301, भारत  
 Lat 25.048231°  
 Long 82.989298°  
 31/01/24 03:33 PM GMT +05:30





 GPS Map Camera

Ahaura, Uttar Pradesh, India  
3222+PMP, Ahaura, Sonpur, Uttar Pradesh 231301, India  
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31/01/24 03:50 PM GMT +05:30



Google

**ANNEXURE : A-2**

From

Date: 18/07/24

**M/s Uma Stone Works**R/o- Arazi No. 140, 57 Ka, Sonpur Bhagwat,  
Ahraura Chauraha, Mirzapur,  
Uttar Pradesh.

To,

**The Regional Officer,**U.P. Pollution Control Board,  
House No. 162, Uttar Mohal  
Robertsganj, Sonbhadra – 231216**Ref: Letter no 89349/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020 Dated 06/02/20 & 89351/UPPCB/Sonebhadra(UPPCBRO)/CTO/WATER/Mirzapur/2020 Dated 06/02/20.****Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s Uma Stone Works Project located at Arazi No. 140(RAKABA- 0.759 hectare) and 57 KA (RAKBA-0.506 Hectare) means total joint Rakaba -1.265 hectare, village –Sonpur, Pargna-Bhagwat, Tehsil-Chunar and District Mirzapur, Uttar Pradesh.**

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 89349/UPPCB/Sonebhadra(UPPCBRO)/CTO/Air/Mirzapur/2020 Dated 06/02/20 &amp; 89351/UPPCB/Sonebhadra(UPPCBRO)/CTO/WATER/Mirzapur/2020 Dated 06/02/20.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter &amp; spirit.

Thanking you,

Yours Sincerely,

*Nishant Singh*  
**Nishant Singh**  
**M/s Uma Stone Works**

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 18/11/24  
प्राप्तकर्ता के हस्ताक्षर  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ



## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
89349/UPPCB/Sonebhadra(UPPCBRO)/CTO/nir/MIRZAPUR/2020

Dated : 06/02/2020

To ,

Shri NISHANT SINGH  
M/s UMA STONE WORKS,  
ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR  
MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. UMA STONE WORKS,

Reference Application No. 7800811

Dated : 06/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UMA STONE WORKS, . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 03/02/2020 to 31/07/2024 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2020.02.06 10:17:11 +0530  
REGIONAL OFFICER

Enclosed : As above  
(condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2)  
U. P. POLLUTION CONTROL BOARD  
LUCKNOW

REGIONAL OFFICER

## U.P. Pollution Control Board

Dated : 06/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit @ 80 TON PER HOUR..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NA	00	Particulate Matter	COVERING OF ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING
2	D. G. Set ( 320 KVA Nos. 01)	DIESEL	01	Particulate Matter	As per standard

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	00	Particulate Matter	SPM 600 micro gram/cubic meter
2	01	Particulate Matter	As per standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

## Specific Conditions:

C/O Air..... SPECIFIC CONDITIONS

1. This consent to operate is granted for M/S UMA STONE WORKS, ARAZI NO-140 (RAKABA-0.759 Hectare) AND 57KA (RAKABA-0.506 Hectare) means TOTAL JOINT RAKABA-1.265 Hectare, VILLAGE-SONPUR, PARGNA-BHAGWAT, TEHSIL-CHUNAR and DISTRICT-MIRZAPUR for production of STONE GRITS- 80 TON PER HOUR. The latitude and longitude of the industry is 25.050374 and 83.003745 respectively.
2. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.
4. The industry shall comply the following points:-
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
  - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
  - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
  - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m<sup>3</sup> as prescribed under E(P) Act, 1986.
  - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
  - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
  - XV. Industry shall comply the all directions issued by board under Singrauli/Mirzapur Action Plan.
5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-linear staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL, [http://www.uppeb.com/pdf/Green-belt-Guide\\_160218.pdf](http://www.uppeb.com/pdf/Green-belt-Guide_160218.pdf).
6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
8. The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.
9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
10. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The DG set should have minimum stack height of 0.2 x under root KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
  13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
  14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
  15. This consent order is valid from dated 01.01.2020 to 31.07.2024 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
  16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
  17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
  18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
  19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
  20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
  21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
  22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
  23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
  24. This Consent to operate is issued to the industry in order to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur vide letter no. 228/ST-AA PATRA/2019 dated 14.01.2020.
  25. Industry shall deposit a bank guarantee of Rs. Rs.1,00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.
- Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

Radhey  
Shyam

Digitally signed by  
Radhey Shyam  
Date: 2020.02.06  
16:19:18 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
89351/UPPCB/Sonebhadra(UPPCBRO)/CTO/wat  
er/MIRZAPUR/2020

Dated : 06/02/2020

To ,

Shri NISHANT SINGH  
M/s UMA STONE WORKS,  
ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR  
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. UMA STONE WORKS,

Reference Application No :7800847

Dated :06/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. UMA STONE WORKS, is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 03/02/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2020.02.06 10:14:00 +05'30'  
REGIONAL OFFICER

Enclosed : As above  
(condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2)  
U. P. POLLUTION CONTROL BOARD  
LUCKNOW

REGIONAL OFFICER

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UMA STONE WORKS, vide

Consent Order No. 7800847/ Water

Dated : 06/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grit @ 80 TON PER HOUR..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD (Max.)	Septic Tank
2	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	01 KLD (Max)

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

CTO Water.....SPECIFIC CONDITIONS-----

1. This consent to operate is granted M/S UMA STONE WORKS, ARAZI NO-140 (RAKABA-0.759 Hectare) AND 57KA (RAKABA-0.506 Hectare) means TOTAL JOINT RAKABA-1.265 Hectare, VILLAGE-SONPUR, PARGNA-BHAGWAT, TEHSIL-CHUNAR and DISTRICT-MIRZAPUR for production of STONE GRITS- 80 TON PER HOUR. The latitude and longitude of the Industry is 25.050374 and 83.003745 respectively.
2. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
3. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.
4. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
5. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
6. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
7. The industry shall not discharge any trade effluent.
8. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.
9. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
10. This consent order is valid up to dated 31.07.2024 for production of above-mentioned product.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
15. The industry shall comply on the following points before start of production: -
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of

## CTO Water.....SPECIFIC CONDITIONS-----

1. This consent to operate is granted M/S UMA STONE WORKS, ARAZI NO-140 (RAKABA-0.759 Hectare) AND 57KA (RAKABA-0.506 Hectare) means TOTAL JOINT RAKABA-1.265 Hectare, VILLAGE-SONPUR, PARGNA-BIJAGWAT, TEHSIL-CHUNAR and DISTRICT-MIRZAPUR for production of STONE GRITS- 80 TON PER HOUR. The latitude and longitude of the Industry is 25.050374 and 83.003745 respectively.
2. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
3. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.
4. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
5. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
6. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
7. The industry shall not discharge any trade effluent.
8. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.
9. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
10. This consent order is valid up to dated 31.07.2024 for production of above-mentioned product.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
15. The industry shall comply on the following points before start of production: -
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of

ground within the factory premises shall be adopted by the industry.

X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.

XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.

XII. Industry shall comply the all directions issued by board under Singrauli Action Plan.

XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.

XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

16. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.

17. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

18. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

19. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

20. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

21. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

22. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

24. This Consent to operate is issued to the industry in order to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur vide letter no. 228/ST-AA PATRA/2019 dated 14.01.2020.

25. Industry shall deposit a bank guarantee of Rs. Rs.1,00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority.

Radhey  
Shyam

Digitally signed by Radhey Shyam  
Date: 2020.01.14 11:11:00 +05'30'

For and on behalf of U.P. Pollution Control Board.

REGIONAL OFFICER

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## **Project**

### **Stone Crushing Unit**

At

Arazi No.140(RAKABA- 0.759 hectare) and 57 KA (RAKBA-0.506 Hectare) means total joint Rakaba -1.265 hectare, village –Sonpur, Pargna-Bhagwat, Tehsil-Chunar and District Mirzapur

## **COMPLIANCE(HALF-YEARLY)** **REPORT**

### **PROJECT PROPONENT**

#### **M/s UMA STONE WORKS**

**Correspondence Address**

**Shri Nishant Singh**

Arazi No. 140,57 Ka, Sonpur Bhagwat , Ahraura Chauraha ,  
Mirzapur , Uttar Pradesh.

**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Stone Grit- 80 TON PER HOUR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Process Emission	NA	00	Particulate matter	covering of all process emission sources and regular water sprinkling.
2	D.G. Set (320 KVA Nos. 01)	DIESEL	01	Particulate matter	As per Standard.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

<b>Emission Quality Details</b>			
<b>S.No</b>	<b>Stack No.</b>	<b>Parameter</b>	<b>Standard</b>
1	00	Particulate Matter	SPM 600 micro gram/cubic meter
2	01	Particulate Matter	As per Standard.

**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

<b>Sr. No.</b>	<b>Conditions</b>	<b>Compliance</b>
4.	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.	Noted and Agreed
5.	The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.	Noted and complied
6.	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.	Noted and Agreed
7.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory.	Noted and agreed.
8.	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Noted and agreed.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Not Applicable.

**Specific Conditions:**

<b>Sr. No.</b>	<b>Conditons</b>	<b>Compliance</b>
1.	This consent to operate is granted to M/s. UMA Stone Works, Arazi No.140(RAKABA- 0.759 hectare) and 57 KA (RAKBA-0.506 Hectare) means total joint Rakaba - 1.265 hectare, village –Sonpur, Pargna-Bhagwat, Tehsil-Chunar and District Mirzapur for production of Stone Grits-80 TON per hour. The Latitude and Longitude of the industry is 25.050374 and 83.003745 respectively.	Noted and agreed.
2.	The Industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Air (Prevention & Control Pollution Act),1981.	Noted and assure to Comply.
3.	The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year.	Noted and agreed.

**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

4.	<p>The Industry shall comply the following points:-</p> <ol style="list-style-type: none"> <li>I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</li> <li>II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust.</li> <li>III. All belt Conveyers shall be covered by the Industry.</li> <li>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'.</li> <li>V. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.</li> <li>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</li> <li>VII. Green belt along the boundary wall needs to be developed by stone crusher.</li> <li>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher.</li> <li>IX. The Stone Crusher shall be made metallic road inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</li> <li>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</li> <li>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</li> <li>XII. The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m<sup>3</sup> as prescribed under EPA Act, 1986.</li> </ol>	Noted and agreed
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**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

	<p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p> <p>XV. Industry shall comply the all directions issued by board under Singrauli/Mirzapur.</p>	
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the “Protocol for development of Green Belt” notified vide Board office Order No.11166405/220/2018/02 dated 16.02.2018 in this regard and is available at URL. <a href="http://www.uppcb.com/pdf/Green-belt-guide%20160218">http://www.uppcb.com/pdf/Green-belt-guide 160218</a>	Noted, A thick green belt of trees of suitable species has been developed as per the “Protocol for development of Green Belt” notified vide Board office Order No.11166405/220/2018/02 dated 16.02.2018.
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
7.	The operation of the Industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied.
8.	The transportation of used Vehicle in such a manner that emission generated should not affect the nearby residence and agricultural field.	Noted and Complied as after the transportation of vehicle regular water sprinkling is done on roads to control emissions.
9.	The operation of the Industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guidelines regarding the operation of the stone crushers issued by Central Pollution Control Board.	Noted and agreed
10.	The Industry shall ensure that housekeeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable National Green Tribunal and Honorable Supreme Court.	Noted and agreed.
12.	The DG set should have minimum stack height 0.2 x	Noted and agreed.

**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

	under roof KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report to be sent to Board.	
13.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Noted and agreed .
14.	The Industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is done to control the emission and to achieve the prescribe standards.
15.	This consent order is valid from 01.01.2020 to 31.07.2024 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void	Noted and Complied.
16.	This Consent of the Industry automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Noted and agreed.
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Noted and Complied.
18.	Ambient air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Noted and agreed.
19.	The Industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of borewell for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Noted and assure to comply.
20.	The Industry shall ensure that house keeping of premises to be good always. The Industry shall ensure that the handling , collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO 's issued by board.	Noted and agreed.
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act,1981 as amended.	Noted and assure to comply.
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complied.
24.	This Consent to Operate is issued to the Industry in order	Noted.

**STONE CRUSHING UNIT**

Location: Arazi No. 140,57 Ka, Sonpur Bhagwat, Ahraura Chunar ,  
Mirzapur , Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

	to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur, vide letter no. 228/ST-AA/PATRA/2019 dated 14.01.2020.	
<b>25.</b>	Industry shall deposit a bank guarantee of Rs. 1,00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions.	Noted

**Project**  
**Stone Crushing Unit**

At

Arazi No.140(RAKABA- 0.759 hectare) and 57 KA (RAKBA-0.506 Hectare) means total joint Rakaba -1.265 hectare, village –Sonpur, Pargna-Bhagwat, Tehsil-Chunar and District Mirzapur

**COMPLIANCE(HALF-YEARLY)**  
**REPORT**

**PROJECT PROPONENT**  
**M/s UMA STONE WORKS**

**Correspondence Address**

**NISHANT SINGH**

Arazi No. 140, 57 Ka, Sonpur Bhagwat , Ahraura Chauraha ,

**STONE CRUSHING UNIT**

Location: Arazi No. 140, 57 Ka, Sonpur Bhagwat, Ahraura Chunar,  
Mirzapur, Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

Mirzapur, Uttar Pradesh.

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Stone Grit- 80 TON PER HOUR.
2. The quantity of maximum daily effluent discharge should not be more than the following:

<b>Effluent Discharge Details</b>			
S.No.	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD(Max)	Septic Tank
2	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent is discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain. : **Not applicable, as this is crushing unit.**

- 4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent. : **Not applicable, as this is crushing unit**

<b>Domestic Effluent</b>		
S.No	Parameter	Standard
1	BOD	30mg/l
2	COD	250mg/l
3	Oil & Grease	10mg/l
4	Quantity of Discharge	01KLD(Max)

4(b) The Industrial Effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms: **Not applicable, as this is crushing unit**

**STONE CRUSHING UNIT**

Location: Arazi No. 140, 57 Ka, Sonpur Bhagwat, Ahraura Chunar,  
Mirzapur, Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

<b>Sr. No.</b>	<b>Conditions</b>	<b>Compliance</b>
5.	Effluent generated in all the Process, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated Industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	Noted and Agreed
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for water used in manufacturing process of the Industry.	Noted and Agreed
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	Noted and agreed.
8.	The treated domestic and Industrial effluent be mixed (as per the provisions of Condition No.2) and disposed of one disposal point. This Common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	Noted and agreed.

**Specific Conditions:**

<b>Sr. No.</b>	<b>Conditons</b>	<b>Compliance</b>
1.	This consent to operate is granted to M/s. UMA Stone Works, Arazi No.140(RAKABA- 0.759 hectare) and 57 KA (RAKBA-0.506 Hectare) means total joint Rakaba - 1.265 hectare, village –Sonpur, Pargna-Bhagwat, Tehsil-Chunar and District Mirzapur for production of Stone Grits-80 TON per hour. The Latitude and Longitude of the industry is 25.050374 and 83.003745 respectively.	Noted and agreed.
2.	The Industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Water (Prevention & Control Pollution Act), 1974.	Noted and assure to Comply.
3.	The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year.	Noted and agreed.
4.	The Industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is being done to control the emission.
5.	The Industry shall not increase its production/production capacity without the written permission/NOC from the	Noted and Complied.

**STONE CRUSHING UNIT**

Location: Arazi No. 140, 57 Ka, Sonpur Bhagwat, Ahraura Chunar,  
Mirzapur, Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

	board.	
6.	The Industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Noted and agreed.
7.	The Industry shall not discharge any trade effluent.	Noted and agreed
8.	The unit must be complied the direction/Guidelines issued time to time from Central Pollution Control Board ,U.P. Pollution Control Board, Hon'ble Oversite Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Noted and agreed.
9.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression	Noted and agreed
10.	This consent order is valid up to dated 31.07.2024 for production of above mentioned product.	Noted and Complied.
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed.
12.	This Consent of the Industry automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint by UPPCB.	Noted and agreed.
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Noted and agreed.
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Noted and assure to comply.
15.	<p>The Industry shall comply the following points before start of production:-</p> <ol style="list-style-type: none"> <li>I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</li> <li>II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust.</li> <li>III. All belt Conveyers shall be covered by the Industry.</li> <li>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'.</li> <li>V. A minimum 12 ft high metal sheet barricading or boundary wall should provide</li> </ol>	Noted and agreed

**STONE CRUSHING UNIT**

Location: Arazi No. 140, 57 Ka, Sonpur Bhagwat, Ahraura Chunar,  
Mirzapur, Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

	<p>by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher.</p> <p>IX. The Stone Crusher shall be made metallic road inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</p> <p>XII. Industry shall comply the all directions issued by Board under Singrauli Action Plan.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p>	
<b>16.</b>	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Noted and complied.
<b>17.</b>	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
<b>18.</b>	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied.
<b>19.</b>	The transportation of vehicles shall be in such a manner that emission that emission generated should not affect the nearby residence and agricultural field.	Noted and Complied as after the transportation of vehicle regular water sprinkling is done to control emissions.

**STONE CRUSHING UNIT**

Location: Arazi No. 140, 57 Ka, Sonpur Bhagwat, Ahraura Chunar,  
Mirzapur, Uttar Pradesh.

CTO Compliance Report

**Validity Period: 03/02/2020 To 31/07/2024**

20.	The operation of the Industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the Stone Crushers issued by Central Pollution Control Board.	Noted and agreed
21.	The Industry shall ensure that housekeeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
22.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Noted and agreed.
24.	This Consent to Operate is issued to the Industry in order to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur, vide letter no. 228/ST-AA/PATRA/2019 dated 14.01.2020.	Noted and agreed.
25.	Industry shall deposit a bank guarantee of Rs. 1, 00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions.	Noted and the details are

## **Annexures**

<b>Annexures 1: ID Proof</b>
<b>Annexures 2: Site and Plantation Photographs</b>
<b>Annexures 3: Anti-Smog guns Photographs</b>
<b>Annexures 4: Lab Report</b>
<b>Annexures 5: GST &amp; Udyam Registration certificate</b>

***Annexure- I***  
***ID PROOF***

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card



10012019

संभव/संभव की संख्या

***Annexure- I***  
***Site and Plantation***  
***Photographs***









# ***Annexure- III***

## ***Anti-Smog guns Photographs***



***Annexure- IV***  
***LAB REPORT***

## TEST REPORT

### Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-04092023-03

Issue Date :08/09/2023

Issued To : M/S. UMA STONE WORKS.  
 SHRI NISHANT SINGH.  
 STONE CRUSHING UNIT, ARAZI NO.140(RAKABA- 0.759 HECTARE)  
 AND 57 KA (RAKBA-0.506 HECTARE) MEANS TOTAL JOINT RAKABA -1.265  
 HECTARE, VILLAGE -SONPUR, PARGNA-BHAGWAT,TEHSIL-CHUNAR,  
 DISTRICT MIRZAPUR

Sample Drawn On : 01/09/2023 To 02/09/2023  
 Sample Drawn By : UTRL  
 Sample Description : Ambient Air  
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01  
 Sampling Duration : 24 hrs.  
 Sampling Location : Near Project Site  
 Analysis Duration : 04/09/2023 To 08/09/2023  
 Meteorological Condition During Sampling : Clear

### TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	130.15	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	72.92	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2018	14.29	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-06):2006	22.54	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

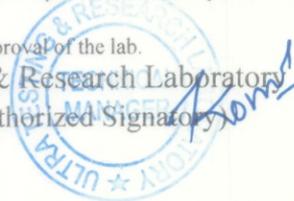
Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The report can not be used as evidence in a court of law without the written approval of the lab.

Checked By  




For Ultra Testing & Research Laboratory  
 (Authorized Signatory)



## TEST REPORT

### Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-04092023-03

Issue Date: 08/09/2023

ISSUED TO

: M/S. UMA STONE WORKS.  
 SHRI NISHANT SINGH.  
 STONE CRUSHING UNIT, ARAZI NO.140(RAKABA- 0.759 HECTARE)  
 AND 57 KA (RAKBA-0.506 HECTARE) MEANS TOTAL JOINT RAKABA -1.265  
 HECTARE, VILLAGE -SONPUR, PARGNA-BHAGWAT,TEHSIL-CHUNAR,  
 DISTRICT MIRZAPUR

Date of Monitoring : 01/09/2023 To 02/09/2023  
 Monitoring Done By : UTRL  
 Monitoring Location : Near Project Site  
 Description : Ambient Noise  
 Monitoring Duration : 24 hrs  
 Monitoring Procedure : IS 9989:2008  
 Weather Condition : Clear

### TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level,Leq (Day Time*)	dB(A)	68.8	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level,Leq (Night Time*)	dB(A)	50.4	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

\*\*End Of Report\*\*

#### \*\*The Noise Pollution (Regulation and Control) Rules, 2000

- \* Day time shall mean from 6.00 a.m. to 10.00 p.m.
- \*Night time shall mean from 10.00 p.m. to 6.00 a.m
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places.or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling.The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

*Anamika*  
 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



# ***Annexure- V***

***GST & Udyam Registration  
certificate***



Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number : 09A AFFU8369P1Z2

1.	Legal Name	uma stone works			
2.	Trade Name, If any	uma stone works			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	00, 00, 00, SONPUR, CHUNAR SONPUR, Mirzapur, Uttar Pradesh, 231003			
5.	Date of Liability	07/02/2019			
6.	Period of Validity	From	07/02/2019	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DG GOODS AND SERVICES TAX NETWORK(2) Date: 2019.02.13.00:15:16 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	13/02/2019			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 13/02/2019.



Annexure A

GSTIN	09AAFFU8369P1Z2
Legal Name	uma stone works
Trade Name, if any	uma stone works

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State	0
------------------------------------------------------------	---



Annexure B

GSTIN 09AAFFU8369P1Z2  
 Legal Name uma stone works  
 Trade Name, if any uma stone works

## Details of Managing / Authorized Partners

1		Name	pawan kumar singh
		Designation/Status	partner
		Resident of State	Uttar Pradesh
2		Name	satendra kumar singh
		Designation/Status	partner
		Resident of State	Uttar Pradesh
3		Name	sanjay tiwari
		Designation/Status	partner
		Resident of State	Uttar Pradesh
4		Name	NISHANT SINGH
		Designation/Status	partner
		Resident of State	Uttar Pradesh

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	03/06/2023

MAJOR ACTIVITY  
**MANUFACTURING**

SOCIAL CATEGORY OF ENTREPRENEUR  
**GENERAL**

S.No.	Udyog Andhaar Memorandum	Unit(s) Name
1	UP57B002464I	M/S UMA STONE WORKS

Flat/Door/Block No.	ARAJI NO I40	Name of Premises/ Building	BHAGWAT
Village/Town	SONPUR	Block	CHUNAR
Road/Street/Lane	SONPUR	City	CHUNAR
State	UTTAR PRADESH	District	MIRZAPUR, Pin 231301
Mobile	7080345511	Email:	nshantsinghobra11@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE  
19/06/2019

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS  
19/06/2019

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08103 - Quarrying of slate and building and monumental stone other than marble and granite	Manufacturing
2	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

DATE OF UDYAM REGISTRATION  
03/06/2023

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 03/06/2023

For any assistance, you may contact:

1. District Industries Centre: MIRZAPUR (UTTAR PRADESH)

2. MSME-DFO: ALLAHABAD (UTTAR PRADESH)

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